

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:3701  
ANSWERED ON:16.08.2000  
EMPLOYEES PROVIDENT FUND  
JASWANT SINGH BISHNOI

**Will the Minister of LABOUR be pleased to state:**

(a) the number of institutions against which inquiry was conducted by the office of the Commissioner Employees-Provident Fund Rajasthan alongwith the outcome thereof; and

(b) the number of cities of Rajasthan wherein the investigation was conducted alongwith the names of the officers conducting investigation?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) & (b): During 1999-2000 there were 523 inquiries initiated under Section 7-A of the EPF & MP Act, 1952 in various Sub Regional and Regional Offices located at Jaipur, Jodhpur, Kota and Udaipur. According to available information 393 cases were finalised and dues determined. The inquiries under Section 7-A are of judicial nature and are conducted by APFC/RPFC appointed for the purpose from time to time. During 1999-2000. Shri J.K. Koli was incharge of Regional EPF Office, Rajasthan.